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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 13th May 1939.

No. 1655-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

M. K. VELLODI,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Lahore, the 15th March 1939.

No. A-7(7)-19-S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 10 of the Gurmukhi "*Kirti-Lehr*", Meerut, U. P., dated the 5th March 1939, printed by

Baba Karam Singh Dhat (American), editor-printer-publisher at the Azad Press, Meerut, and published by him from the office of the "*Kirti-Lehr*", 145/1, Western Kutchery Road, Meerut, and all other documents containing copies, reprints or translations of, or extracts from, the said issue on the ground that it contains matter of the nature described in clauses (a) and (d) of sub-section (1) of section 4 of the said Act read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

Lahore, the 21st March 1939.

No. A-7(7) 19-S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 11 of the Gurmukhi "*Kirti-Lehr*", Meerut, U. P., dated the 12th March 1939, printed by Baba Karam Singh Dhat (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "*Kirti-Lehr*", 145/1, Western Kutchery Road, Meerut, and all other documents

containing copies, reprints or translations of, or extracts from, the said issue on the ground that it contains matter of the nature described in clause (d) of sub-section (1) of section 4 of the said Act read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

Lahore, the 28th March 1939.

No. 2341/10716-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab hereby declares to be forfeited to His Majesty all copies, wherever found, of the pamphlet in Punjabi (Persian Script) entitled "Paigam-i-Zindgi" edited and published by Kh. Abdur Rahim 'Ajiz', of Amritsar and printed by Atta Ullah at the Sanai Barqi Press, Amritsar, and all other documents containing copies or translations of, or extracts from, the said pamphlet inasmuch as the said pamphlet contains matter of the nature described in clauses (a) and (h) of sub-section (1) of section 4 of the said Act, as amended by section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secretary to Government, Punjab.

The 15th May 1939.

No. 1673-C.—The following notification by the Government of Bihar is republished for general information.

By order of the Governor,

M. K. VELLODI,

Chief Secretary to Government.

POLITICAL DEPARTMENT.

SPECIAL SECTION.

Patna, the 2nd April 1939.

No. 379-C.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), the Governor of Bihar hereby declares to be forfeited to His Majesty every copy, wherever found, of a pamphlet in Urdu entitled "Aina" compiled and published by Maulavi Saiyid Shah Qaseem-uddin, Pleader, Gaya, and printed at the Shamsi Press, Gaya, and all other documents containing copies or translations of, or extracts from, the said pamphlet, on the ground that it appears to the Governor of Bihar that the said pamphlet contains words of the nature described in clause (h) of sub-section 1 of section 4 of the said Act.

By order of the Governor of Bihar,

R. E. RUSSELL,

Chief Secretary to Government.

EDUCATION AND HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATION.

The 15th May 1939.

No. 1074-E.—The following notification, issued by the Government of Bombay in the Education Department, is republished for general information.

By order of the Governor,

S. DAS,

Secretary to Government.

Bombay Castle, the 23rd March 1939.

No. 5336.—The following revised regulations for the award of the Government Diploma in Accountancy are notified for general information :—

1. The Government Diploma in Accountancy will be awarded by the Government of Bombay, on the recommendation of the Principal, Sydenham College of Commerce and Economics, Bombay, to a person who satisfies the requirements hereinafter laid down.

2. No person will be eligible for the award of the Government Diploma in Accountancy unless he proves to the satisfaction of the Principal, Sydenham College of Commerce and Economics, Bombay, that—

(a) he has, before the 31st December 1934, passed—

either (i) the examination held under the original regulations for the award of the Government Diploma in Accountancy,

or (ii) the examination prescribed for the Degree of Bachelor of Commerce of the University of Bombay with advanced Accounting and Auditing as his special subject;

(b) he has served, before the 31st December 1942, for a period of not less than three years—

either (i) as an apprentice under the original regulations for the award of the Government Diploma in Accountancy,

or (ii) as an articled clerk in accordance with the Auditor's Certificates Rules*, 1932,

*The Auditor's Certificates Rules, 1932, have been issued as a priced publication and can be had from the Manager of Publications, Civil Lines, Delhi, or from any of the Agents authorised to sell the Government of India publications.

or (iii) partly as such an apprentice and partly as such an articted clerk ;

Provided that a person who has held for a period of not less than seven years a restricted certificate granted by a Provincial Government entitling him to act as an auditor within a province, will not be required to serve for any period either as an apprentice or as an articted clerk.

Note.—The original regulations for the award of the Government Diploma in Accountancy having ceased to operate, apprenticeship under those regulations can no longer be served, and a person who is required under clause (b) above to serve any period, may serve such period as an articted clerk under the Auditor's Certificates Rules, 1932.†

(c) he bears a good moral character and has attained the age of 23.

3. A person holding the Government Diploma in Accountancy will be styled "Government Diploma in Accountancy" and may use the letters "G.D.A." after his name.

4. Applications for the award of the Diploma should be submitted to the Principal, Sydenham College of Commerce and Economics, Bombay, in the prescribed form obtainable from that officer. No application received after the 31st January 1943 will be considered.

5. These Regulations will come into force on the 1st April 1939 and will cease to operate on the 31st March 1943.

By order of the Governor of Bombay,
W. GRIEVE,

Joint Secretary to Government.

†Any enquiries relating to the serving of articles under the Auditor's Certificates Rules, 1932, should be addressed to the Secretary to the Government of India, Department of Commerce, Simla/New Delhi.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATION.

The 17th May 1939.

No. 3335—III-C-17/39-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,
C. G. NAIR,

Secretary to Government.

TREATIES.

Simla, the 29th April 1939.

No. 103 (3)-Tr./38.—In pursuance of section 2 of the Arbitration (Protocol and Convention) Act, 1937 (VI of 1937), the Central Government, being satisfied that reciprocal provisions as stated in that section have been made as respects Burma, excluding the Karenni States, is pleased to declare His Britannic Majesty to be a party to the Convention set forth in the Second Schedule to the aforesaid Act and Burma, excluding the Karenni States, to be a territory to which the said Convention applies, and to direct accordingly that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, no. 103 (4)/II-Tr., dated the 8th January 1938, namely:—

At the end of the Schedule annexed to the said notification, the following entry shall be added, namely:—

"His Britannic Majesty ... Burma, excluding the Karenni States".

H. DOW,

Secy. to the Govt. of India.